



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 829 of 2002

Applicant(s) M. Asamtaru Acharya Respondent(s) Union of India and others

Advocate for Applicant(s) M/s. A.K. Mishra Advocate for Respondent(s).....

J. Sen Gupta
P. R. J. Dash
D. K. Panda
G. Sankar

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

P.O/B.D. for Rs.50/- filed
For Registration please.

25/9/02
S.O.D
25/9/02

By Regd.

on Memo

Re Adm. Pl.

25/9/02

Bench

REGISTER

1. ORDER DATED 26-09-2002.

Perused the Original Application
and the Annexures appended thereto.

In this Original Application under
Section 19 of the Administrative Tribunals
Act, 1985, the Applicant, a Gr. 'D' Tailor
has sought for a direction to the Respondents
to revise/upgrade his scale of pay. It is the

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ORDERS OF THE TRIBUNAL

Copies of order
No. 269/02 communicated
to all resp'ts. and
free copies of order
may be handed over
to counsels for both
sides.

DA
Secty
10/1/02

case of the Applicant that at one point of time (28-11-1983) there was recommendation for upgradation of the scale of pay of Tailor, which was, apparently, turned down on 2-2-1989. Thereafter, the Applicant made representations on 11/26.5.1993, 16.09.1994, 07.03.2002 and on 03.04.2002. No heed having been paid to the grievances of the Applicant, he has filed the present O.A.

Every one, in course of employment, expects enhancement of his wages and therefore, the expectation of the Applicant for upward revision of his pay, apparently, is justified. The Respondents should give due consideration to the grievances of the Applicant by keeping the market index of the changing society. In the said premises, this OA is disposed of with a direction to the Respondents to consider the grievances of the Applicant within a period of 120 days from the date of receipt of a copy of this order.

Send copies of this order to the Respondents, alongwith copies of the OA. Respondents should treat the averments made in this OA to be a fresh representation of the Applicant and give due consideration to the same within the time stipulated i.e. within a period of 120 days.

With the observations and directions made above, this OA is disposed of at the admission stage. No costs.

Free copies of this order be handed

over to the Applicant and to Shri S.B.Jena, learned ASC
for the Union of India, on whom a copy of this OA has been
served.

Manoranjjan Mohanty
26/09/2002
(MANORANJAN MOHANTY)
MEMBER (JUDICIAL)

KNM/CM.